

(A)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1509/2003
M.A.NO.1285/2003

Friday, this the 13th day of June, 2003

Hon'ble Shri Govindan S. Tampli, Member (A)

Vacation Bench

1. Surinder Pal Singh
s/o Pheru Singh
Posted at APWD Electrical
Division No.VII
Under ISBT Yamuna Bridge, Delhi-6
2. Shri Ravindra Kr.
s/o Abhey Ram
posted at PWD Electrical Division
No.VII, Under ISBT Yamuna Bridge,
Delhi-6

..Applicants

(By Advocate: Shri Sachin Chauhan)

Versus

1. Ministry of Urban Development
Through its Secretary
CPWD, Nirman Bhawan, New Delhi
2. The Director General (Works)
Ministry of Urban Development
CPWD Nirman Bhawan, New Delhi

..Respondents

O R D E R (ORAL)

MA-1285/2003 for joining together in a single application is allowed.

2. Shri Sachin Chauhan, learned counsel for the applicants indicates that OA-11/2003 filed by similarly situated persons had been allowed by this Tribunal on 3.1.2003. The relevant portion of which reads as below:-

"4. Taking stock of the totality of the facts when the matter is under consideration, it is directed that the respondent no.2 would consider the legal notice referred to above as a representation and pass a speaking order in this regard preferably within six months from the date of receipt of a certified copy of the present order.

(2)

Nothing said herein should be taken as an expression of opinion on the matter."

3. Learned counsel for the applicants states that ends of justice would be duly met if the present OA is disposed of with similar directions in OA-11/2003.

4. Accordingly, I dispose of the present OA at the admission stage itself even without issue of notices to directing the respondents to consider the representations (pages 13 to 16 of the paper book) filed by the applicants within a period of two months from the date of receipt of a copy of this order. It shall be highly appreciated if a reasoned and speaking order is passed, with communication to the applicants.

(GOVINDAN S. TAMPI)
MEMBER (A)

/suni1/

11